

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "C" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R KUMAR, ACCOUNTANT MEMBER
ITA.No.652/Del./2017
Assessment Year 2006-2007

M/s. Haryana Buildcon Pvt. Limited, 495/10, Delhi Gate, Hansi (Hisar). PAN AABCH4957P	vs.	The Income Tax Officer, Ward-2, Hisar. Haryana
(Appellant)		(Respondent)

For Assessee :	Shri V. Raja Kumar, Advocate
For Revenue :	Shri N.K. Bansal, Sr. D.R.

Date of Hearing :	02.03.2021
Date of Pronouncement :	02.03.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A), Hisar, Dated 23.12.2016, for the A.Y. 2006-2007.

2. Learned Counsel for the Assessee submitted that assessee has settled the matter in issue in VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 have already been

issued by the Department. He, therefore, prays that appeal of assessee may be dismissed as withdrawn.

3. In view of the above, appeal of the assessee dismissed as withdrawn.

Order pronounced in the open Court.

(B.R.R. KUMAR)
ACCOUNTANT MEMBER

(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 02nd March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.